Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting NC-V held on 29.11.2007

The Meeting No. 34/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 29.11.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, I.A	DIPP
2.	Sh. Rajinder Pal Singh, DDG	DGFT
3.	Sh.Kuldeep Singh, Asstt.Director	O/o DC(MSME)

(TEXTILES AND LEATHER ITEMS)

At the outset, the Minutes of NC Meeting No.33/AM08 held on 22.11.2007 were ratified by the Committee with the following amendments. Thereafter The Agenda for individual cases for Meeting No. 34/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

Amendment:- Case No.718 – M/s.R.R.Leather Products Pvt.Ltd., Chennai

F.NO.01/84/50/087/AM08/DES.V Adv.Autho.No.0410090091 dt. 25.6.2007

Committee observed that TC, Mumbai vide their comments dated 15.10.2007 has allowed quantity of wool fabric @4.11 sq.mtrs. i.e. more than the quantity applied for by the firm. It was decided to refer the case to DC(MSME) and defer for re-listing on 27.12.2007. The decision taken in NC Meeting held on 22.11.2007 may be held in abeyance.

MEETING NUMBER : 34/84-ALC3/2007 MEETING DATE : 29.11.2007

II I	1 3	Meet No/Date:34/84-ALC3/2007 29.11.2007	Status: Rejected			
HQ File :01/84/050/00153/AM08/		Lic.No/Date:0710053121 31.08.2007				
Decision: Committee considered the case as per Agenda and observed that the clarification sought for from the firm vide letter dated 29.10.2007 has not been furnished. In view of this committee decided to reject the case. RLA may take suitable consequential action accordingly.						

	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	20 11 2007	Status: Approved
HQ File :01/84/050/00157/AM08/		Lic.No/Date:0410090869 03.09.2007	

Decision: Committee considered the case as per Agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as under:-

- a) Item of import at Sl.No.1 may be allowed as applied for;
- b) Item of import at Sl.No.3 may be allowed to the extent of 1 lakh mtrs. i.e. 50 mtrs./pc of export product;
- c) Item of Import at Sl.No.2 is not allowed since complete details of technical rubber not furnished;
- d) The word "containing minimum 0.0385 sq.mtrs. of lining fabrics per pair" may be suffixed to the description

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of export product.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

	1 - 7	Meet No/Date:34/84-ALC3/2007 29.11.2007	Status: Approved
HQ File :01/83/050/01119/AM08/		Lic.No/Date:0210103887 06.09.2007	

Decision: Committee considered the case as per Agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case by allowing the item of import to the extent of 2659.55 kgs. i.e. after allowing 7% wastage.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

]	Meet No/Date:34/84-ALC3/2007 29.11.2007	Status: Approved.
HQ File :01/83/050/01120/AM08/		Lic.No/Date:0210103891 06.09.2007	

Decision: Committee considered the case as per Agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case by allowing the item of import to the extent of 2816.58 kgs. i.e. after allowing 7% wastage.

Case No.:24/26/84-ALC3/2007	-	20.11.2007	Status: Approved.
HQ File :01/84/050/00166/AM08/		Lic.No/Date:0610012285 10.09.2007	

Decision: Committee considered the case as per Agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as under:-

- a) Item of import may be allowed as per SION at G-45 of Leather product;
- Import of chemicals may be allowed as per SION at G-7 of Leather product;
- The word "containing minimum 8 sq.ft. of finished leather" may be suffixed to the description of export product.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:34/26/84-ALC3/2007		Meet No/Date:34/84-ALC3/2007 29.11.2007	Status: Withdrawn
6	HQ File :01/84/050/00176/AM08/	RLA File :04/24/040/00224/AM08/	Lic.No/Date:0410091046 13.09.2007	

Decision: Committee considered the case as per Agenda and observed that firm has surrendered the licence to RA for cancellation. Committee decided to advice RA to cancel the subject Advance Authorisation under intimation to HQrs. Firm may also be asked to forward a copy of cancellation order for record.

			Meet No/Date:34/84-ALC3/2007 29.11.2007	Status: Deferred.
7	HQ File :01/84/050/00202/AM08/		Lic.No/Date:0310449663 07.11.2007	Defer Date: 27.12.2007

Decision: Committee considered the case as per Agenda and decided to call the applicant for PH alongwith sample before the Committee. Case stands deferred for re-listing on 27.12.2007.

Case No.:2/34/84-ALC3/2007	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:34/84-ALC3/2007	Status:
		29.11.2007	Approved.

HQ File :01/84/050/00203/AM08/	Lic.No/Date:1010027855 09.11.2007	
II II	07.11.2007	

Decision: Committee considered the case as per Agenda and decided to ratify the Advance Authorisation issued in this case as applied for. Style No.0662040 may be suffixed to the description of export item and RA shall monitor the same from the relevant export documents. Items of import from Sl.No.2 to 6 may be allowed on net to net basis with accountability clause. The word "of relevant material" may be suffixed to the description of import items at Sl.No.2 and 4. Item of import at Sl.No.6 may be allowed of relevant size.

GSM of import and export shall match.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/34/84-ALC3/2007	Party Name:KITEX GARMENTS LIMITED	20.11.2007	Status: approved.
HQ File :01/84/050/00204/AM08/	RLA File :10/24/040/00135/AM08/	Lic.No/Date:1010027856 09.11.2007	

Decision: Committee considered the case as per Agenda and decided to ratify the Advance Authorisation issued in this case as applied for. Style No.0662240 may be suffixed to the description of export item and RA shall monitor the same from the relevant export documents. The GSM mentioned against import item No.1 may be amended to read as 70-75 GSM. Items of import from Sl.No.3 to 6 may be allowed on net to net basis with accountability clause. The word "of relevant material" may be suffixed to the description of import items at Sl.No.3 and 4. Item of import at Sl.No.6 may be allowed of relevant size.

GSM of import and export shall match.

Case No.:4/34/84-ALC3/2007	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:34/84-ALC3/2007 29.11.2007	Status: Approved
HO File :01/84/050/00205/AM08/	RLA File :02/24/040/00207/AM08/	Lic.No/Date:0210105950	

	13.11.2007
	Decision :The Committee considered the case as per agenda and decided that the Bill of Entry for this licence
10	may be called and gross weight mentioned on Bill of Entry be totaled up to be imposed on import quantity. Wastage
	% of clean weight as certified by the International Agency be imposed and the total be taken into account for the
	quantity mentioned in the export product. Both gross weight and net weight of greasy wool be imposed on licence.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/34/84-ALC3/2007	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:34/84-ALC3/2007 29.11.2007	Status: Rejected.
	HQ File :01/84/050/00206/AM08/	RLA File :02/24/040/00217/AM08/	Lic.No/Date:0210105954 13.11.2007	
11	Decision: Committee considered the case as per Agenda and observed that the weight of both import item which have been accounted for in the export product is less than the weight of export product given in the Adva			-

RLA may take suitable consequential action accordingly.

Authorisation. In view of above Committee decided to reject the case.

Case No.:6/34/84-ALC3/2007	Party Name:SUBBAROW APPARELS,	Meet No/Date:34/84-ALC3/2007 29.11.2007	Status: Approved.
HQ File :01/84/050/00207/AM08/	RLA File :04/24/040/00277/AM08/	Lic.No/Date:0410092061 13.11.2007	

Decision: Committee considered the case as per Agenda and in consultation with the representative of technical authority present in the meeting decided to ratify the advance authorization issued in this case as applied for. The **GSM** of import and export shall match.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They shall call for the style No. of export product and check/monitor the same by imposing on export side.

II II	20.11.2007	Status: Approved.
HQ File :01/84/050/00208/AM08/	Lic.No/Date:1110016343 13.11.2007	Defer Date:

Decision :Committee considered the case as per Agenda and in consultation with the representative of technical authority present in the meeting decided to ratify the advance authorization issued in this case as applied for. The word "of relevant width" may be suffixed to the description of import item and the firm has to account for 6679 mtrs. of imported material in the export product.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Manual Cases

Case No.743	M/s.J.J. Exports Ltd.	
NC.34/08 dt.29.11.2007	F.NO.1/84/50/ 294/AM06	
Export of Dyed mul. Raw silk 2076.12 kgs USD 79380.0020/22D 2a 0r 3a 0r 4a or 5a.		
Ratification of input – output norms against Advance Llicence No.0210080240 dt.21.07.2005 –		
under para 4.7 of HBP(Vol1)2004-2009.		
RLA Ref.No.02/24/040/00084/AM05	:(Review Case)	

Decision:- Committee considered the case as per Agenda and observed that the firm has furnished revised application with a wastage of 42%. On going through the manufacturing process it was observed that there are two process involved, one is twisting and the other is degumming. Committee observed that for twisting 1% wastage is reasonable and for degumming 28% wastage is justified. Committee, therefore, decided to allow a total of 29% wastage i.e. for 1kg of export product the firm may be allowed 1.29 kgs. of import item. In view of above it was decided to ratify the Advance Authorisation issued to the firm as under:-

Export Product	Export Qty.	Import Product	Import Qty.
1. Dyed mul. Raw silk	9230.760 Kgs.	1.Mul.Raw Silk (other than	11907 Kgs.
2076.12 kgs USD		dupion yarn) 2678.19 Kgs	
79380.0020/22D 2a 0r 3a 0r		USD 56700.00 20/22D 2a	
4a or 5a.		or 3a or 4a or 5a.	
		2. Dupion Silk Yarn	
2. Dyed Dupion silk Yarn		(Gummed & Untwisted)	
7153.84. Kgs		9228.45Kgs. USD	
USD260400.00 100/120D		186000.00 100/120DXX or	
XX or X grade		Xgrade.	

The RLA shall be advised to take necessary action subject to compliance of other usual conditions based on the above comments.

Case No.744	Ws.Indus Fila Ltd., Manipal	
NC 34/08 dt.29.11.2007	F.NO.1/84/162/819/AM08 -DES-V	
Export of Woven cargo pocket pant.		
Advance Authorization No No.071oo53595 dt.28.09.2007 – under Para 4.7 of HBP(Vol1)2004-2009.		
R.A Bangalore Ref.No.07/24/040/469/AM08		

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC(MSME) present in the meeting for examination and comments. Case stands deferred for re-listing on 27.12.2007.

Case No.745	M/s.Adam Exports ,Kanpur

NC 33/08 dt.29.11.2007	F.NO.1/85/50/272/AM08 -DES-V
Export of Double Harness set made	from plastic coated webbing with s.s. wire fittings
Advance Authorization No No.06100	12113 dt.09.07.2007 – under Para 4.7 of HBP(Vol1)2004-
2009.	
R.A Mumbai Ref.No.06/81/040/05/A	M08

Decision: Committee considered the case as per Agenda and in consultation with the representatives of Technical authority present in the meeting decided to ratify the Advance Authorisation issued in this case by allowing 1% wastage as under:-

Export Product	Export	Import Product	Import Qty.
	Qty.		
Double Harness set made from plastic coated webbing with s.s. wire fittings (27 PCS =1 set) The contents of imported material should not less than 8190.476 feet in export product.	20 sets.	325 KGS Plastic coated webbing width 16MM yo 102 MM PU/PVC coated thickness 0.95" -0.160"	8272.38 feet

Case No.746	M/s.lndo Court Industries Ltd. Mumbai	
NC 33/08 dt.29.11.2007	F.NO.1/80/85/50/69/AM08 -DES-VI/V	
Export of 60% Cotton 40% Polyester blended processed made ups packed in PVC		
Advance Authorization No No.0310428456 dt.01.05.2007 – under Para 4.7 of HBP(Vol1)2004-2009.		
R.A Mumbai Ref.No.03/94/040/98/AM08		

Decision: Committee considered the case as per Agenda and observed that the firm has not given (a) size-wise details of export product, (b) Weight of export item & there is no nexus between import and export product. In absence of above documents Committee is not in a position to calculate the requirement of inputs and was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.747	M/s.Chelsea Mills	
NC 34/08 dt.29.11.2007	F.NO.1/84/162/758/AM08 -DES-V	
Export of 99% Cotton 1% Spandex Stretch Denim Women's Jeans		
Advance Authorization No No.0510207949 dt.22.08.2007 – under Para 4.7 of HBP(Vol1)2004-2009.		
C.R.A Ref.No.05/24/040/403/AM08		

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC(MSME) present in the meeting for examination and comments. Case stands deferred for re-listing on 27.12.2007.

Case No.748	M/s. RSWM Ltd., Rajasthan.
NC 34/08 dt. 29.11.2007	F.No. 01/84/162/921/AM-08/DES-V
Detification of input output norms, against Advance Authorization No 0210446077 dated	

Ratification of input output norms against Advance Authorisation No.0310446977 dated 18.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance licence issued in this case as applied for with the following details:-

Export Product	Export Qty.	Import Item	Import Qty.
1. Cotton /X-Static Blended Yarn	10000.000	1(a) Raw Cotton	10980.000
Containing 9000 Kgs. of Cotton	Kgs.		Kgs.
and 1000 Kgs. of Nylon.			

	1(b) (Nylon) Fibr	1127.000 Kgs.
2. Cotton /X-Static Blended Yarn Containing 9500 Kgs. of Cotton and 500 Kgs.	2(a) Raw C	11590.000 Kgs.
	2(b) (Nylon) Fibr	563.500 Kgs.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.749	M/s. Uniworth Textiles Ltd., Kolkata.
NC 34/08 dt. 29.11.2007	F.No. 01/84/162/920/AM-08/DES-V
Ratification of input output	norms against Advance Authorisation No.0210105487 dated
24.10.2007 – under Para 4.7 o	f HBP (Vol.I) 2004-2009.

Decision:- The Committee considered the case as per agenda and in consultation with the representatives of technical authority present in the meeting decided to ratify the advance licence issued in this case by allowing 10% wastage on both the items as applied for.

Export Product	Export Qty.	Import Item	Import Qty.
Silk Wool Fabrics, Silk – 70% & Wool	20958.000	Silk Waste	3560 Kgs.
- 30% (4622.759 Kgs.).	Meters.		
		Wool Top	1526 Kgs.

Case No.750	Ws. Uniworth Textiles Ltd., Kolkata.
NC 34/08 dt. 29.11.2007	F.No. 01/84/162/919/AM-08/DES-V
Ratification of input output	norms against Advance Authorisation No.0210105486 dated
24.10.2007 – under Para 4.7 o	f HBP (Vol.I) 2004-2009.

Decision:- The Committee considered the case as per agenda and in consultation with the representatives of technical authority present in the meeting decided to ratify the advance licence issued in this case by allowing 10% wastage on both the items as applied for.

Export Product	Export Qty.	Import Item	Import Qty.
Silk Wool Fabrics, Silk – 90% & Wool	16300.000	Silk Waste	3575 Kgs.
- 10% (3610.360 Kgs.).	Meters.		
		Wool Top	397 Kgs.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.751	M/s. Abdulah Tannery Pvt. Ltd., Kanpur.		
NC 30/08 dt.01.11.2007	F.NO.1/80/50/535/AM07 -DES-V		
Ratification of input output	it norms against Advance Authorization No.0610011064		
dt.21.08.2006 – under Para 4.	7 of HBP(Vol1)2004-2009.		
R.A Kanpur Ref.No.06/81/040	0/20/AM08		

Decision:- Committee considered the case as per Agenda and observed that the information called for from the firm vide

letter dated 21.11.2007 is still awaited. It was decided to defer the case for re-listing on 13.12.2007.

Case No.752	M/s.Best Sellers Apparels Pvt. Ltd	
NC 34/08 dt.29.11.2007	F.NO.1/84/162/938/AM08 -DES-V	
Export of 100% Cotton woven dress	S.	
Advance Authorization No No.0710053350 dt.14.09.2007 – under Para 4.7 of HBP(Vol1)2004-2009.		
R.A Bangalore Ref.No.07/24/40/432/AM08		

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC(MSME) present in the meeting for examination and comments. Case stands deferred for re-listing on 27.12.2007.

Case No.753	Ws. Kesh Knitwear Pvt. Ltd.
NC 34/08 dt.29.11.2007	F.NO.1/84/162/940/AM08 -DES-V
Export of 100% Lambswool Knitted	Sweaters.
Advance Authorization No No.3110031381 dt.30.10.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A Pune Ref.No.31/24/40/257/AM08	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance licence issued in this case as applied for.

Case No.754	Ws. Estocorop (India) Pvt. Ltd., New Delhi.
NC 34/08 dt. 29.11.2007	F.No. 01/84/162/936/AM-08/DES-V
Ratification of input output n	orms against Advance Authorisation No.0510208404 dated
31.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC(MSME) present in the meeting for examination and comments. Case stands deferred for re-listing on 27.12.2007.

Case No.755	M/s.Estocorp (India) Pvt. Ltd.
NC 34/08 dt.29.11.2007	F.NO.1/84/162/939/AM08 -DES-V
Export of Chandana Quilt Cover	
Advance Authorization No No.0510211183 dt.26.10.2007 – under Para 4.7 of HBP(Vol1)2004-	
2009.	
C.A New Delhi Ref.No.05/24/40/594/AM08	

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC(MSME) present in the meeting for examination and comments. Case stands deferred for re-listing on 27.12.2007.

Case No.756	Ms.Estocorp (India) Pvt. Ltd.
NC 34/08 dt.29.11.2007	F.NO.1/84/162/937/AM08 -DES-V
Export of Textiles Madeups.	
Advance Authorization No No.05102	08405 dt.31.08.2007 – under Para 4.7 of HBP(Vol1)2004-
2009.	
C.A New Delhi Ref.No.05/24/40/45	0/AM08

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC(MSME) present in the meeting for examination and comments. Case stands deferred for re-listing on 27.12.2007.

Case No.757	Ws.Estocorp (India) Pvt. Ltd.
NC 34/08 dt.29.11.2007	F.NO.1/84/162/942/AM08 -DES-V
Export of Textiles Madeups.	
Advance Authorization No No.05102	10002 dt.04.10.2007 – under Para 4.7 of HBP(Vol1)2004-
2009.	
C.A New Delhi Ref.No.05/24/40/53	1/AM08

Decision: Committee considered the case as per Agenda and handed over a copy of application to the representative of DC(MSME) present in the meeting for examination and comments. Case stands deferred for re-listing on 27.12.2007.

Case No.758	M/s. Chelsea Mills, New Delhi.
NC 34/08 dt. 29.11.2007	F.No. 01/84/162/935/AM-08/DES-V
Ratification of input output	norms against Advance Authorisation No.0510208883 dated
12.09.2007 – under Para 4.7 o	f HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance licence issued in this case as applied for.

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Export Product	Export	Import Item	Import Qty.
	Qty.		
99.5% Cotton 0.5%	21644	99.5% Cotton 0.5% Spandex	57356.600 Sq.
Spandex Denim	Pcs.	Denim Fabric GSM 395 +/- 10%.	Mtrs.
Women's Jeans.			
Style No.B0750C21U			
99.5% Cotton 0.5%	7966	65% Polyester 35% Cotton Dyed	5411.000 Sq.
Spandex Denim	Pcs.	Lining Fabric GSM 105 +/- 10%.	Mtrs.
Women's Jackets.			

Style No.O 0810C21Y		
	Snap Fastners of relevant size	21644.000 Set.
	Rivets	129864.000 Set
	Zip Fastners of relevant size	21644.000 Pcs.
	Pumice Stone	300 gms./ Kg of
	Polyester Thread	export product. 100 Meter/pc.
	Fusible Interlining	3246.600 Sq. Mtrs.
	99.5% Cotton 0.5% Spandex Denim Fabric GSM 395 +/- 10%.	23499.700 Sq. Mtrs.
	65% Polyester 35% Cotton Dyed Lining Fabric GSM 105 +/- 10%.	1593.200 Sq. Mtrs.
	Snap Fastners of relevant size	31864.000 Set.
	Zip Fastners (Big) Assorted (Size 19" to 21").	7966.000 Pcs.
	Zip Fastners (Big) Assorted (Size 5" to 6").	15932.000 Pcs.
	Pumice Stone	300 gms./kg. of export product
	Polyester Thread	150 Meter/pc.

GSM of import and export shall match.

Import of Snap Fasterns Rivets, Zip Fastners have been allowed on net to net basis with accountability clause.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They shall check/monitor by imposing Style No. on export side.

Case No.759	M/s.Aditya Birla Nuvo Ltd.,Jayashree Textiles	
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NC 34/08 dt.29.11.2007	F.NO.1/84/162/941/AM08 -DES-V	
Export of Polyester Wool Blended Dyed Fabrics		
Advance Authorization No No.02101	03869 dt.06.09.2007 – under Para 4.7 of HBP(Vol1)2004-	
2009.		
R.A Kolkata Ref.No.02/24/40/163/Al	VI08	

Decision:- Committee considered the case as per agenda and observed that the item of import and export are same. In view of above Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.760	M/s.Leela Scottish Lace Pvt. Ltd
NC 34/08 dt.29.11.2007	F.NO.1/84/50/177/AM00 -DES-V
Redemption of Advance License No Para 4.7)	.0310008345 dt.07.09.1999 under Para 7.5 of HBP (now

Decision:- Committee considered the case as per agenda and decided to call for a copy of recommendation of Textile Commissioner, Mumbai, dated 19.7.2000 from the firm as well as TC, Mumbai. The case stands deferred for re-listing on 27.12.2007.

Case No.761	M/s.Aditya Birla Nuvo Ltd.
NC 34/08 dt.29.11.2007	F.NO.1/84/50/463/AM07 -DES-V
Export of 100% Flax/Linen Yarn auto cone spliced.	
Advance Authorization No No.02100	96995 dt.05.01.2007 – under Para 4.7 of HBP(Vol1)2004-

2009. R.A Kolkata Ref.No.02/24/40/276/AM07

Decision: - Committee considered the case as per Agenda and based on the written recommendations of Textile Commissioner, Mumbai conveyed vide their letter No.27/11/07/SPG/156 dt. 24.4.2007 decided to ratify the Advance Authorisation issued in this case by allowing 1% wastage with the following details:-

Export Product	Export Qty.	Import Product	Import Qty.
100% Flax/Linen Yarn	210000 kgs.	100% Flax/Linen Yarn upto 80	212100 kgs.
auto cone spliced.		Lea/NM singleply	

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.762	Ws.Leela Scottish Lace Pvt. Ltd	
NC 34/08 dt.29.11.2007	F.NO.1/84/162/218/AM05 -DES-V	
Fixation of input output norms in resp	pect of A/L No.0310004453 dt.12.08.1999 by Jt. DGFT,	
Mumbai for export of Large ladies Pa	ants against import of Linen Rayon Fabrics	
R.A. Mumbai Ref. No.3/24/40/110/AM2000.		

Decision: Committee considered the case as per Agenda and observed that in this case firm had obtained advance licence No.0310004453 dt. 12.8.1999 for export of extra Large Ladies Pants and had asked for inputs @3.25 sq.mtr./pc. The original application was not received in HQrs. for ratification. However, on receipt of application from RLA, subsequently, Advance Licensing Committee held on 13.1.2005 decided to ratify the advance licence in question by allowing the import of inputs @ 2.25 sq.mtr./pc as per SION at J-275 and accordingly instructions were issued to the firm as well as RA on 9.2.2005. The contention of the firm is that they may be allowed the inputs as applied for since ALC has taken more than six months to ratify the advance licence in question.

Committee observed that in some of the documents description of some of the export products is Capri for which requirement of input is lower than Large Ladies Pants or as given in SION J-275. There are various export products stated to have been exported in the DEEC book but the firm has not given size, design, CAD/CAM, measurement sheet, calculation sheet, etc., in the absence of which it is not possible to compute the requirement of inputs for the export product and review of earlier decision taken by ALC.

Committee also decided to refer the file to DG for taking a decision as to whether the inputs applied for by the firm at the time of taking application may be allowed keeping in view the fact that this office has taken more than six months for ratification of advance licence.

Case No.763	The Wool Industry Export Promotion Council, Mumbai and M/s. Aditya Birla Nuvo Ltd., Hooghly.
NC 34/08 dt. 29.11.2007	F.No. 01/84/162/914/AM-08/DES-V
Reguest for enhancement in the DEPB rates.	

Decision: Committee considered the case as per Agenda and observed that the request of M/s.Aditya Birla Nuvo Ltd., for enhancement in DEPB rates for the export product falling under SI.No.26, 27 and 55A of DEPB schedule for product group textile has been received through the Wool Industry Export Promotion Council. On perusal of the data furnished by the firm it is observed that the CIF value of inputs for export product 100% woolen yarn (grey)(DEPB SI.No.26) is Rs.486 against FOB value of exports of Rs.620/- The value addition arrived is 27.57%.

As regards the second item i.e. 100% woolen yarn dyed (DEPB SI.No.27) the CIF value of inputs is Rs.486/- against FOB value of exports of Rs.648/- with a value addition of 33.33%.

Based on the data the CIF value of inputs for the export product Poly/wool blended yarn (poly content not less than 55%) (DEPB SI.No.55A) comes to Rs.274/- against FOB value of exports of Rs.390/- with a value addition of 42.33%.

Committee after detailed deliberation decided to recommend the case to DEPB Committee with a value addition of 50% in all the three cases.

Outside Agenda

NC 34/08 dt. 29.11.2007	M/s.Kusumgar Corporates, Mumbai
F.No. 01/84/50/453//AM-06/DES-V	
Adv.Lic.No.0310350856 dt. 7.10.2005	

Decision:- Committee considered the case as per outside Agenda and observed that the firm has supplied panels to

Ms. Tata Advanced Material under deemed exports. In this case date of issue of Green Card is 23.9.2005 and LOP was issued earlier in 2004. However, the case has been rejected for non-submission of these documents. The Committee after consideration decided to condone the lapse of not furnishing the LOP and Green Card alongwith the application for grant of advance licence. It was decided to refer the file to DC(MSME) for examination and comments and defer the case for re-listing on 6.12.2007.

NC 34/08 dt. 29.11.2007	M/s.Kusumgar Corporates, Mumbai
F.No. 01/84/50/450/AM-06/DES-V	
Adv.Lic.No.0310350858 dt. 7.10.2005	

Decision:- Committee considered the case as per outside Agenda and observed that the firm has supplied panels to Ms. Tata Advanced Material under deemed exports. In this case date of issue of Green Card is 23.9.2005 and LOP was issued earlier in 2004. However, the case has been rejected for non-submission of these documents. The Committee after consideration decided to condone the lapse of not furnishing the LOP and Green Card alongwith the application for grant of advance licence. It was decided to refer the file to DC (MSME) for examination and comments and defer the case for re-listing on 6.12.2007.

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